

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. IV**

**E/MISC / 50840 of 2019
in Excise Appeal No. 51658 of 2018 [SM]**

[Arising out of Order-in-Appeal No. 69(SM)/CE/JPR/2018 dated 22.02.2018 passed by the,
Commissioner (Appeals) CE & CGST, Jaipur]

The Commissioner (Appeals)

Central Excise & CGST
Alwar (Raj.)

...Appellant

Vs.

M/s Balkrishna Industries Ltd.

SP-923, Industrial Area,
Phase-III
Bhiwadi (Alwar)

...Respondent

APPEARANCE:

Ms. Tamanna Alam, Authorised Representative for the Department
None for the Respondent

Coram: HON'BLE MRS. RACHANA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING : 25.10.2019
DATE OF DECISION: 25.10.2019

FINAL ORDER NO. 51407/2019

RACHNA GUPTA

Miscellaneous application seeking withdrawal of the impugned appeal has been filed by the Department, in accordance of Board's instructions dated 22/08/2019 issued under F. No. 390/Misc/116/2017-JC which has revised the pecuniary limit of this Tribunal.

In view thereof it is clear that now the appeal involving value of Rs. 50,00,000/- and above can be filed before this Tribunal. This limit earlier was of Rs. 20,00,000/-. Accordingly, the appeal in hand is allowed to be withdrawn. Miscellaneous application is hereby allowed.

Appeal, accordingly, stands dismissed as withdrawn.

[Dictated and pronounced in the Open Court]

**(Rachna Gupta)
Member (Judicial)**